

**IN THE INCOME TAX APPELLATE TRIBUNAL
JABALPUR BENCH "DB", JABALPUR**

**BEFORE SHRI KUL BHARAT, VICE PRESIDENT AND
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER**

I.T.A. No.44/JAB/2024
Assessment year: NA

Mother Teresa Seva Samittee Ward no. 7, Devi Chowk, Madhya Pradesh-481001. PAN:AABAM5506F (Appellant)	Vs.	Income Tax Officer, Jabalpur Exemption Ward, Income Tax Department, Jabalpur, Madhya Pradesh. (Respondent)
---	-----	--

Appellant by	None (application filed)
Respondent by	Shri Rahul Padha, JC-2

ORDER

(A) This appeal vide I.T.A. No.44/JBP/2024 has been filed by the assessee for assessment year N.A. against impugned appellate order dated 30/01/2024 (DIN & Order No.ITBA/EXM/F/EXM45/2023-24/1060260872(1) of Commissioner of Income Tax (Exemption) ["CIT(E)" for short].

(B) At the very outset, it was noticed that the assessee has submitted an application in which request has been made by the appellant assessee for permission to withdraw the present appeal. Learned Commissioner of Income Tax (Departmental Representative) has expressed no objection. Accordingly, we permit the assessee to withdraw the present appeal.

(D) In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 12/02/2026)

Sd/-
[KUL BHARAT]
VICE PRESIDENT

Sd/-
[ANADEE NATH MISSHRA]
ACCOUNTANT MEMBER

Dated: 12/02/2026
Vijay Pal Singh (Sr. PS)

Copy of the order forwarded to :

1. The Appellant
2. The Respondent.
3. Concerned CIT
4. D.R., I.T.A.T., Jabalpur